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IN THE SUPREME COURT OF INDIA
AJAY RASTOGI; ABHAY S. OKA, JJ.

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 2339/2022; 11-02-2022

(Arising out of impugned final judgment and order dated 26-11-2021 in CRLRP No. 98/2016 passed by the High Court of Tripura at Agartala)

SRI BIMAL CHANDRA GHOSH

VERSUS

THE STATE OF TRIPURA

Indian Penal Code, 1860 - Section 354 - Accused was convicted under Section 354 IPC- Sessions Court/ High Court dismissed his appeal/revision - Before Apex Court the accused submitted that a compromise has been entered into between him and the complainant/victim - Dismissing his SLP, the Supreme Court held: No reason to grant any credence to such compromise which is being entered into after the conviction has been confirmed by the High Court.

For Petitioner(s) Mr. Rahul Kaushik, AOR Ms. Bhuvneshwari Pathak, Adv Ms. Shilpi Satyapriya Satyam, Adv Mr. Bhupendra Bhardwaj, Adv Ms. Prashi Tyagi, Adv Ms. Akansha Agarwal, Adv. Mr. Kausik Roy, Adv.

ORDER

IA No.12042/2022 seeking Exemption From Surrendering is rejected.

We have heard the learned Counsel for the petitioner.

The petitioner after full trial was convicted under Section 354 of the Indian Penal Code and his conviction was upheld by the High Court.

At this stage, the petitioner has now come with a case that a compromise has been entered into between the petitioner and the complainant/victim.

We find no reason to grant any credence to such compromise which is being entered into after the conviction has been confirmed by the High Court under the judgment impugned.

The Special Leave Petition is, accordingly, dismissed.

Pending application(s), if any, shall stand disposed of.

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